

অসম



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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 30th April, 1997

No. LGL.51/95/274. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIII OF 1997
(Received the Assent of the Governor on 28th April, 1997)

THE LALUNG (TIWA) AUTONOMOUS COUNCIL
(AMENDMENT) ACT, 1997

AN

ACT

further to amend the Lalung (Tiwa) Autonomous Council Act, 1995.

Preamble.

Whereas it is expedient further to amend the Lalung (Tiwa) Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act, XXV
of 1995

It is hereby enacted in the Forty-eighth Year of the Republic of India as follows :-

Short title,
extent and
commencement.

1. (1) This Act may be called The Lalung (Tiwa) Autonomous Council (Amendment) Act, 1997.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of
section 80

2. In the principal Act, the existing section 80 shall be substituted by the following, namely : -

"Transitional
provision.

80. The Government shall, as soon as possible, take steps for the constitution of an Interim General Council by nomination and to nominate the Executive Council there-from to perform in addition, the functions of the Village Councils till the General Council is constituted under this Act :

Provided that any or all the members of such Interim General or Executive Council may be removed and replaced by any other person by the Government at any time."

M.K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.